

- (5) Increasing the number of I A. flights between Delhi and Srinagar and introducing a flight between Srinagar and Bombay.

U.S.-USSR Summit Talks on Disarmament

241. SHRI AMAR ROYPRADHAN :
SHRI CHINTAMANI JENA :
SHRI ANAND SINGH :

Will the Minister of EXTERNAL AFFAIRS be pleased to state the outcome of recent discussions held between the Soviet Foreign Minister Mr. Andrei Gromyko and the U.S. Secretary of State Mr. George Shultz in Geneva on Nuclear arms control ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KHURSHEED ALAM KHAN) : A meeting was held on January 7th and 8th, 1985 between Mr. George Shultz, the U.S. Secretary and Mr. Andrei Gromyko, the USSR Minister of Foreign Affairs. At the end of the meeting the USA and USSR agreed to commence fresh arms negotiations.

The joint statement issued on the subject states that "the subject of the negotiations will be a complex of questions concerning space and nuclear arms, both strategic and intermediate range, with all the questions considered and resolved in their inter relationship.

The negotiations will be conducted by a delegation from, each side divided into three groups."

The full text of the statement is attached.

Statement

As previously agreed, a meeting was held on January 7 and 8, 1985, in Geneva between George P. Shultz, U.S. Secretarr of State and Andrei A. Gromyko, Member of the Politburo of the Central Committee of the CPSU, First Deputy Chairman of the Council

of Ministers of the USSR, ann Minister of Foreign Affairs of the USSR.

During the meeting they discussed the subject and objectives of the forthcoming US-Soviet negotiations on nuclear and space arms.

The sides agree that the subject of the negotiations will be a complex of questions concerning space and nuclear both strategic and intermediate range with all the questions considered and resolved in their inter-relationship.

The objective of the negotiations will be to work out effective agreements aimed at preventing an arms race in space and terminating it on earth and limiting and reducing nuclear arms and at strengthening strategic stability. The negotiations will be conducted by a delegation from each side divided into three groups.

The sides believe that ultimately the forthcoming negotiations, just as efforts in general to limit and reduce arms, should lead to the complete elimination of nuclear arms everywhere.

The date of the beginning of the new negotiations and the site of these negotiations will be agreed through diplomatic channels within one month.

Disaster in Union Carbide Plant, Bhopal

242. PROF. MADHU DANDAVATE : Will the MINISTER OF INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether at the time of granting licence to the Union Carbide Plant at Bhopal any hazards were foreseen and any conditions were prescribed prior to granting the licence ;

(b) if so, what were the conditions prescribed ;

(c) which was the machinery to monitor and check the implementation of these conditions ;

(d) other any adverse report was received on the working of the plant ; and

(e) if so, why no action was taken to prevent the disaster in the Union Carbide Plant at Bhopal in December 1984 ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) to (c). An Industrial Licence was issued on 31st October, 1975 to M/s. Union Carbide India Ltd., for Manufacture of Methyl Isocyanate based pesticides. One of the conditions stipulated in the industrial licence related to taking of adequate steps for control of water, air and soil pollution. In regard to pollution control, State Pollution Control Board is the appropriate authority,

The aspects relating to safety in the Factory, as covered under the provisions of the Factories Act, 1984 are required to be complied with by the factory.

(d) and (e). According to the information received from the State Government, six earlier accidents took place in this factory. The Factory Inspector, after inquiring into these incidents, gave suitable directions to the management of the factory for ensuring safety. In respect of two of these accidents, the State Government also registered cases under Indian Penal Code which are before the Chief Judicial Magistrate, Bhopal.

12.00 hrs

MR. SPEAKER : Papers to be laid ; Shri S. B. Chavan.

SHRI ABDUL RASHID KABULI
Rose.

MR. SPEAKER : On what point of order are you ?

SHRI ABDUL RASHID KABULI
(Srinagar) : Zero hour.

MR. SPEAKER : There is no Zero hour. What is your point of order ?

SHRI ABDUL RASHID KABULI : This is regarding a particular issue.

MR. SPEAKER : You tell me what is your point of order.

[*Translation*]

SHRI ABDUL RASHID KABULI : This is regarding a revolutionary. Today is the birthday of Netaji Subhash Chandra Bose.....

[*English*]

MR. SPEAKER : I have already allowed one member to raise the matter under rule 377 on the subject.
(*Interruptions*)

SHRI ABDUL RASHID KABULI : You kindly allow me. It is the birthday of a great leader.....**

MR. SPEAKER : Nothing goes on record.

SHRI BASUDEB ACHARIA (Bankura) : Sir, day after tomorrow the session is coming to an end and for the last three days we have been demanding a discussion on the espionage activities...
(*Interruptions*)

MR. SPEAKER : I have already told you about it. There is a meeting of the Business Advisory Committee.

PROF. MADHU DANDAVATE (Rajapur) : Sir, the Prime Minister had invited the leaders of opposition parties to discuss the broad outline of the Anti-Defection Bill. Fortunately, we are able to arrive at a consensus. We have communicated to him the consensus. Since Assembly elections are going to be held on 2nd and 5th March, I want to know from you whether as scheduled we are going to conclude our session on the 25th or there is likely to be an extension of the session for getting through the Anti-Defection Bill.

**Not recorded.